

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5	10.9.96.	<p>Nobody is present in the Bar when the Court commenced. The Lawyers are on strike today. Adjourned to <u>19.11.96</u>.</p> <p style="text-align: right;">Member MEMBER (ADMN.)</p>	<p>MA.751/96 Praying for an order against copy to his been served.</p> <p>Patwari 28/11</p> <p>18 each</p>
6	19.11. 96	<p>Adjourned to 6/12/96 at the request of Sri Dhalasamant, learned counsel for the applicant.</p> <p style="text-align: right;">Member Member (ADMN.)</p>	<p>Free copy of the order of 29.11.96 given to the applicant's counsel.</p> <p>Patwari 3/12</p>
7.	29.11.96.	<p>Heard Sri D.P.Dhalasamant, counsel for the applicant. In this O.A. the prayer is for a direction to the respondents to pay interest @ 18% per annum for the delay in remitting the D.C.R.G. to the applicant. The applicant joined in the service in the year 1956 and retired on 30.11.93 on attaining superannuation, as a Deputy Station Superintendent, Sakhigopal in the district of Puri. Although he retired on 30.11.93, Deby a sum of Rs.41,916/- was paid to him by a letter dated 7.10.94. The applicant's grievance is that interest for the delay @ 18% per annum be paid to him. For this purpose, he filed a representation before</p>	<p>Patwari 3/12</p> <p>03.12.96 S.O.</p> <p>Received from my Member on 29/11/96.</p> <p>1.2 3/12/96</p>

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7 dt.29.11.96 continued.		<p>the Senior Divisional Personnel Officer, South Eastern Railway, Khurda Road, respondent No.3 on 21.2.95. The Senior Divisional Personnel Officer has forwarded a copy of this representation to the Divisional Railway Manager who is respondent No.2 in this O.A. The applicant states in the representation that there was no delay on his part in furnishing all the particulars regarding processing of his retirement benefits. He requested for payment of interest in his representation which has not been disposed of till today. If the delay is not attributable to the applicant and if there are no valid reasons under law, xxxxxx xx(the applicant states that there are no disciplinary proceedings pending against him, there are no commercial debits against him for recovery and all the retirement benefits have been paid except the gratuity), law is very clear that interest for the delay after excluding the statutory period should be paid to him. Respondent No.3 before whom the representation is pending shall dispose of the same within a period of four weeks from the date of receipt of a copy of this order. The O.A. is accordingly disposed of.</p> <p style="text-align: right;">free copy of the O.A. dated 29.11.96 with one copy to be sent to all experts by regd. post.</p> <p style="text-align: right;">S.D. 29.11.96</p> <p style="text-align: right;">D.P. 03.12.96 S.O.</p>	